



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/01325/2016

Date of order : 5.10.2016

Present: Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

AJAY BHUSAN RAY

VS

UNION OF INDIA & ORS. (E.RLY.)

For the applicants : Mr. K.Sarkar, counsel

For the respondents : Mr.S.K.Das, counsel

O R D E R (ORAL)

Justice Mr.V.C.Gupta, J.M.

Heard Id. Counsel for the applicant and Id. Counsel for the respondents.

2. It is informed that the applicant is going to retire on 31.1.2017. The order dated 10.4.15 is complied with wherein it has been categorically mentioned that the applicant is entitled for the benefits of the service since 1.8.1985 and for which necessary process is going on to comply the same. This order was passed on 20.6.15. Thereafter no action has been taken. A Contempt Petition has been filed being CPC 91/16. As the order has been passed on 22.6.15, the Contempt Proceeding was dropped. Thereafter this Original Application has been filed to implement the order dated 22.6.15

3. As the matter has been scanned and the decision has been taken that the applicant would be entitled to the benefits from 1.8.1985, hence the respondents are directed to make necessary payments after adding the period not only for the purpose of arrears but the respondents are also directed that at the time of superannuation the applicant will be granted the pension in accordance with the period of which he was given the benefit of addition of period of his service tenure from 1.8.1985. The order should have been passed by 31.1.2017 i.e. before the retirement of the applicant.

4. With this observation the OA is disposed of at the admission stage with the consent of the parties without calling for any reply. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(VISHNU CHANDRA GUPTA)
MEMBER (J)

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